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Title: Need to enhance gratuity limit of employees of Public Sector Undertakings to Rs. 20 Lakh.

SHRI N.K. PREMACHANDRAN (KOLLAM): Thank you very much, Madam. I would like to draw the attention of the Government through you and expressly the attention of the Parliamentary Affairs Minister Mr. Ananthkumar ji to an important issue. It is a burning issue in respect of the workers belonging to the public sector undertakings. You may kindly see the Government of India has enhanced the gratuity limit of Government servants with effect from 1st January, 2016. The employees of the public sector undertakings are not included in the purview of this because it is a Pay Commission's recommendation. Therefore, it is only applicable to the Government servants. Necessary legislation and notification from the Union Government are necessary for extending this benefit to the employees of the public sector undertakings. The public sector employees have no pension benefit and they are entitled only for gratuity as their retirement benefit. You may kindly see the past experience. The gratuity enhancement was granted to the Central Government servants during 2006 but unfortunately this benefit was extended to the public sector undertaking workers in 2010.

Due to this delay, the public sector employees, who have retired between 2006 and 2010, have lost this benefit. If there is delay in extending the enhanced gratuity benefit to the public sector undertakings, it will result in untold hardship to them. Hence, I urge upon the Government to enhance the gratuity of the public sector undertaking employees to Rs. 20 lakhs.

HON. SPEAKER: Adv. Joice George is permitted to associate with the issue raised by Shri N.K. Premachandran.

It is okay. Shri Ravindra Kumar Ray.